

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

IB NO. (IB) 348 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SH. R. VARADHARAJAN
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2017

NAME OF THE COMPANY: M/s Rachna Sarees Vs. Charming Apparels Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
	For the Petitioner (s):	Mr. Mayank Goel, Advocate, Mr. M. Mairing, Advocate		
	For the Respondent(s):	Mr. Ashok Kumar Jung, Advocate Mr. Manish Aggarwal, Advocate Ms. Latika Shaw, Advocate		

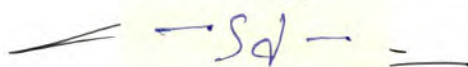
ORDER

Ld. Counsel for the Petitioner is present.

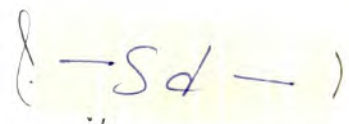
Mr. Ashok Kumar Jung, Advocate, has put in his appearance on behalf of the Corporate Debtor and seeks some time to file reply to the petition.

Ten days time is granted for filing reply. An advance copy of the reply be served on the counsel for the Petitioner. The Petitioner may file the rejoinder to the reply filed by the Corporate Debtor if any, within five days thereafter.

Be listed on 5th October, 2017.



(S. K. Mohapatra)
Member (T)



(R. Varadharajan)
Member (J)

(Lekh Raj Singh)